



**Central Administrative Tribunal
Principal Bench, New Delhi**

**MA No.326/2020 in RA No.24/2020
In OA No.663/2014**

Today this the 14th day of June, 2021

Through video conferencing

**Hon'ble Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd.Jamshed, Member (A)**

Virender KumarApplicant
(By Advocate: Mr. Krishna Mahajan)

Vs.

University Grants Commission
(UGC) &Ors. ...Respondents
(By Advocate: Mr. Manoj R. Sinha)

Order (Oral)

Justice L. Narasimha Reddy

M.A. No.326/2020

This Application is filed with a prayer to condone the delay in filing the Review Application. It is stated that not being a party to the OA, the applicant approached the Hon'ble High Court of Delhi and on being observed that a Review Petition can be filed, he approached the Tribunal and that in the process, there is delay.



2. Heard Mr.Krishna Mahajan, learned counsel for the applicant and Mr. Manoj R. Sinha, learned counsel for the respondents.
3. A perusal of the Application discloses that the delay is properly explained and we, accordingly, condone the same. The MA is allowed.

R.A.No.24/2020

4. This Review Application is filed with a prayer to review the Order dated 23.08.2019 in OA No.663/2014. The applicant is not a party to the OA. The relief was granted to the applicants in the O.A. to some extent. Though several grounds were raised in the Review Application, the Review Application No.82/2020 filed in the same OA No.663/2014 was dismissed by this Tribunal vide order dated 22.02.2021 and as of now, Writ Petition No.6047/2020 is pending before the Hon'ble High Court. We, therefore, dismiss the Review Application. No costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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